ment language is not a bar and to this effect instructions have been issued to all the State governments. If a candidate does not know a particular language, that should not be a bar. He will be recruited; but later he is required to pass in some proficiency examination in the State language.

These are in brief some of the steps taken by the government to safeguard the interests of the linguistic minori-As and when necessary govties. ernment will not lag behind in going to the protection of the linguistic minorities. Of course, I must point out that all the State governments have not come up to our expectations. But I can very well say that there is encouraging response from them including U.P., Bihar, Punjab and Haryana, etc. It is true that a controversy is going on between Puniab and Haryana as regards the facilities to granted to the linguistic minorities in their respective States. I hope that the controversy will be over soon. While saying this, I cannot refrain from making a statement that there are linguistic minorities in every State and it is the duty of the States to protect their interests. But one cannot forget the idea of national integration. A feeling of oneness is essential for every Indian. For their own sake, it is better that they should learn the State and regional languages so that no hurdles or difficulties can arise in developing their way of life. At the same time, Sir, they should also learn the national language which can only be the link language which only can bring the integration of the country.

I hope, Sir, that my reply suffice to the hon. Members who have raised various points. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA): Now, we move on to the next item.

SHRI P. C. MITRA (Bihar): Can I ask one question?

THE VICE-CHAIRMAN (SHRI RAJENDRA PRATAP SINHA) Please.

THE COMPTROLLER AND TOR-GENERAL'S (DUTIES, POW-ERS AND CONDITIONS OF SER-VICE) BILL, 1971

MINISTER THE OF FINANCE वित्त मंत्रीः

(SHRI Y. B. CHAVAN): Sir, I beg to move:-

"That the Bill to determine the conditions of service of the Comtroller and Auditor-General of India and to prescribe his duties powers and for matters connected there with or incidental thereto, as passed by the Lok Sabha, be taken into consideration.'

Sir, the Comptroller and Auditor-General is a high dignitary to whom an important role and position have been assigned in our Constitution. Insofar as the financial matters are concerned, apart from compiling the accounts, he also audits the accounts to see whether the expenditure is in conformity with the appropriations obtained from Parliament. There are special provisions in the Constitution to ensure the necessary independence for him to discharge his responsibiliimportant role of the This Comptroller and Auditor-General has been kept in view while drafting the legislation to prescribe the duties and powers and to determine the conditions of service of the Comptroller and Auditor-General. A Bill on this subject was introduced in the Fourth Lok Sabha and was referred to a Joint Committee of Parliament. The Joint Committee which considered the Bill in sufficient detail, while being in general agreement with the provi[Shri Y B Chavan]

sions, recommended some important changes in the Bill The recommendations of the Joint Committee have been taken into account while drafting the Bill which is now before the House

Sir, as the provisions of the have been explained in the Statement of Objects and Reasons and also in Notes on Clauses, I do not propose to take the time of the House in repeating the same, but shall only deal with the important provisions of the Bill

As the hon Members are aware, Art cle 149 of the Constitution provides that the Comptroller and Auditor-General shall perform such and exercise such powers in relation to the accounts of the Union and the States or of any other authority or body as may be prescribed by or under any law made by Parliament It also provides that until his duties powers are prescribed in that manner, the Comptroller and Aud tor-General shall perform such duties and exercise such powers in relation to the Union and the States as conferred upon or exercisedable by before the commencement of Constitution

The conditions of service of the Comptroller and Auditor-General are at present governed by three separate sets of provisions Firstly, the Comptroller and Auditor-General (Conditions of Service) Act, 1953, under Article 148 of the Constitution, regulates the term of office and the pensionary entitlement of the Comtroller and Auditor-General Secondly, his sa ary and other conditions of serv ce are regulated under the provisions of Part 12 of the Second Schedule to the Constitution and also the Government of India (Audit and Accounts) Order, 1936 The latter order also specifies the duties and powers of the Comptroller and Auditor-General in relation to the accounts of the Union and the States The Comptroller and Auditor-General is at present responsible for keeping compiling the accounts of the Union and of each State excepting the accounts relating to the Railways, Defence and a few other Departments such as the Food Department, Supply Department, Lok Sabha Secretariat, in which the accounts are kept and compiled by the Departments themselves.

The Administrative Reforms Commiss on has recommended that as a general policy, the responsibility for maintaining the accounts should continue to vest in the Comptroller and Auditor-General except where separate Accounts Officers have been set up for the purpose

The Bill accordingly provides for the raintenance of the status However, in recognition of the thar maintenance of accounts is essentially an executive responsibility and is entrusteic to the Comptroller and Auditor-General on grounds of economy and administrative convenience, the Bill allo provides that the Pres dent or the Governor of a State may relieve the Comptroller Auditor-General, after consultations with him, of his responsibility to compile or keep the accounts of any particular service or department, or character The Comptroller Auditor-General audits expenditure of Un on and State Governments His audit also covers transactions of other bodies and undertakings wherever Comptroller and Auditor-General's audit is prescribed In addition, receipts of certain Departments also being audited wherever such audit has been entrusted by the Un on or the State Governments Under the existing arrangements where grants and loans are given for a specific purpose by Government to other bodies a provision is normally made under executive orders for Comptroller and Auditoi-General's audit to ascertain whether the grants and loans are spent for the purpose for which they are intended. It has been considered desirable to make specific statutory provision for this audit in the Similarly, there are many bodies which are at present substantially financed by grants or loans from Government and whose accounts ller and Auditor General does audit as a matter of right. At suggestion of Joint Committee it has also been provided that Comptroller and Auditor-General's audit should extend to these bodies and the audit should examine not only the expenditure but also the receipts of these bodies.

As regards audit of receipts, under the existing arrangements receipts of Government Departments like Incometax, Customs, Sales Tax, etc., can be audited by Comptroller and Auditor General only with the approval of or, if so required, by President or the Governor of a State. The Administrative Reforms Commission mended that Comptroller and Auditor-General should be empowered to audit all receipts which are payable into the Consolidated Fund of India and of the States. Accordingly, in the earlier Bill which was considered by the Joint Committee the audit of receipts was made mandatory. The Joint Select Committee, however, in view of the representations received from certain State Governments that such a provision would result in administrative inconvenience recommended that a proviso should be incorporated in the Bill to empower the President to relieve Comptroller and Auditor-General of his duties to audit all or any of the receipts if considered necessary in public interest. The question whether such a provision was constitutional was subsequently re-examined by Government in consultation with their Law Officer and they were advised that any such restriction would not constitutionally valid. Hence the Bill does not include the proviso which was recommended by the Joint Committee.

The Bill also provides that the Comptroller and Auditor-General

may, if so requested after consultation with aim by the President or the Governor of a State or the Administrator of a Union Territory, as case may be, undertake the audit of the accounts of any authority or body not otherwise entrusted to him by or under law made by Parliament. Such audit will be entrusted to the Comptroller and Auditor-General only in public interest and after giving a reasonable opportunity to the concerned body or authority to make representations with regard to the proposal for such audit. Under the provisions of the Bill, the Comtproller and Audit-General may also propose to the President or the Governor of a State or the Administrator of a Union Territory that he may be authorised to undertake the audit of any body or authority not entrusted to him.

The Joint Select Committee of Parliament considered the question of bringing the Food Corporation India within the purview of audit by the Comptroller and Auditor-General and recommended that a suitable provision for this purpose might be made in the Bill. The Joint mittee also recommended that in case steps are taken to amend the provisions of the Food Corporation Act, to provide for audit by the Comptroller and Auditor-General, no provision for this purpose need be included in the Bill. The Ministry of Agriculture have already initiated necessary action to promote legislation amending the Food Corporation Act to provide for audit by Comptroller Auditor-General in the same manner as Government companies.

As regards salary and other conditions of service of Comptroller and Auditor-General the recommendations of the Joint Committee have been accepted and incorporated in the Bill. The Bill provides for the payment to the Comptroller and Auditor-General of India of a salary equal to that of a Judge of the Supreme Court. This equation was recommended by the Joint Committee. At present, the Comptroller and Auditor-General as

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[Shri Y. B. Chavan.]

also a Judge of the Supreme Court draw the same salary, viz. Rs. 4,000|-

The Bill also provides that in the case of persons in receipt of pension separately, appropriate reduction in salary should be made.

The Comptroller and Auditor General can under the existing provisions hold office for a term of six years without any age restriction. The Joint Committee recommended that in addition to the tenure of 6 years a maximum age of 65 years should be specified. The Bill incorporates this recommendation of the Joint Committee.

The Comptroller and Auditor General is presently eligible to pension under the rules of service to which he belonged and in addition to an additional pension of Rs. 600 per annum for each completed year of service as Comptroller and Auditor General subject to a maximum of £ 1000 in the case of officers belonging to the ICS and Rs. 12000 in the case of others. This distinction between ICS officers and others is an anachronism and is being removed. The Joint Committee was of the view that the present pension for the Comptroller and Auditor General was not adequate and recommended that his pension should be increased to Rs. 15000 per annum subject to suitable reductions in case he resigns his office before serving the full tenure. Considering the role and responsibilities of the Office of Comptroller and Auditor General and the Constitutional restriction on his further employment under Government on demitting office as Comptroller and Auditor General this recommendation has been accepted and necessary provision incorporated in the Bill. Another important change that has been made is that the maximum pension of Rs. 15000 will be inclusive of any prior pension and the pension equivalent of death-cum-retirement gratuity that may be admissible to the officer. At present the ceiling on pen

sion of Comptroller and Auditor General does not include pension equivalent of death-cum-retirement gratuity admissible to him.

The Bill does not lay down the qualifications required for the post of Comptroller and Auditor General, The Constitution itself, while it prescribes qualifications required appointment as Judge of the Supreme Court, is silent in regard to the Comptroller and Auditor General. Joint Committee of Parliament which reported on the earlier Bill also considered the question of prescribing qualifications for the post of the Coinptroller and Auditor General eventually decided against it.

The Bill does not also prescribe the conditions of service of the officers and staff of the Audit Department. In terms of article 148(5) of the Constitution the condition of service of he staff of the Comptroller and Auditor General shall subject to any law made by Parliament be prescribed by rules made by President after consultation with the Comptroffer and Auditor General. Consequently, the conditions of service of persons serving in the Audit Department are being prescribed after consultation with Comptroller and Auditor General. Under article 309 of the Constitution the conditions of service of persons appointed to all public services are to be regulated by an act of the appropriate legislature and pending such legislation are to be prescribed by the President or the Governor as case may be. There has been no legislation so far for employees of the public services. Legislation for the staff of the Comptroller and Auditor alone may not, therefore, be appropriate.

As I said earlier the Comptroller and Auditor General is an important functionary under the Constitution and I am sure hon'ble Members will agree that the provisions of this Bill will enable the Comptroller and Auditor General to play the role assigned to him effectively and properly. I am

, confident that the hon'ble Members will give their whole hearted approval to these provisions

Sir, I move

The question was proposed

SHRI B P NAGARAJA MURTHY (Mysore) Mr Vice-Chairman, I rise to support the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto

Sir this Bill was long overdue Though it is said to be comprehensive I submit that, in my humble opinion, it i not so comprehensive as to cover all the loopholes and drawbacks that are existing in this respect I may deal with only such salient points and request the hon Minister to consider those points on merit

Mr Vice-Chairman, Sir, provides only for the statu3 and salary of the Comptroller and Auditor-General. His status and salary have been equated with those of the status and salary of a Supreme Court Judge but in this Bill no provision is made in ies. pect of the qualifications required for the appointment of a person as Comptroller and Auditor-General as prescribed for the appointment of a Judge of the Supreme Court Similarly, though the status and salary of the with that of DCAG was on par Deputy Secretary of the Central Secretariat once, when the salary of the Deputy Secretary was reduced, salary of the DCAG was also reduced but subsequently when the salary of the Deputy Secretary was enhanced, the salary of the DCAG was not raised to be on par with that of Deputy Secretary This also deserves the consideration of the hon Minister

Regarding the staff of the Comptroller and Auditor-General also there should be some statutory status to infuse some pride and satisfaction because they are dealing with such one-rous and complicated duties as audit

When the status and salary of the Comptroller and Auditor-General are

equated with those of the Judges of the Supreme Court, the Accountant-General of the various States should also be equated with the Judges of the High Courts of the respective States That also deserves the consideration of the Government.

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Now, day by day, the receipts to the Consolidated Fund of India and the expenditure also are increasing leaps and bounds and it has become so complicated Similarly, the expenditure and receipts in respect of autonomous institutions like the Food Corporation of India, Life Insurance Corporation of India, the Industrial Finance Corporation and the Nationalised banks have become so voluminous that those accounts also should be brought under the purview review of the Comptroller and Auditor-General of India and should not be separate provision in the various Acts for the control of these various bodies Instead of that, if a comprehensive provision is made in this Bill it would be better larly, where not less than 25 per cent of the paid-up share capital of companies is paid by the Government, the accounts of such companies should also be brought under the purview of this Bill The Administrative Reforms Commission has made a recommendation that where contracts are involved through, d rect negotiations without any reference to tenders and other things, in such cases where the sum involved is more than a crore rupees, those accounts should also be subject to audit But I do not find any such provisions in the present Bill that is introduced here I would request the hon Minister to take these points into consideration and make a provision for all of them

SHRI A G KULKARNI (Maharashtra). Sir, while giving a support to the Bill moved by the Minister of Finance regarding determining the conditions of service of the Comptroller and Auditor-General of India, I want to draw his attention to two or three points which I feel perhaps need consideration

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[THE VICE-CHAIRMAN (SHRI AKAAR ALI KHAN) in the Chair]

[A G Kulkarni]

As the Minister has rightly stated, the institut on of Comptroller Auditor-General is very important and it is through this office that the Parliament can have effective control over the finances of the public institutions In this connection, I think the Minister ha just now stated that while fixing the service conditions or dealing with the service conditions of the Comptroller and Auditor-General, the office staff has been left over and this has been left over because the service conditions of various Government servants are to be fixed under article 309 Sir, for this purpose I quote article 309, namely

"Subject to the provisions of this Constitution, Acts of the appropriate Legislature may regulate the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the Union or of any State,"

Having said this, the Minister has taken the please that unless the conditions of various staff categories in various Government Departments are fixed, the conditions of staff of the Comptroller and Auditor-General of India should not be fixed. But, Sir, the main Bill has been drafted taking into consideration article 148 of the Constitution. There is a provision in article 184 (5) about the conditions of staff also. I take your permission just to quote this subarticle, namely

"Subject to the provisions of this Con titution and of any law made by Parliament, the conditions of service of persons serving in the Indian Audit and Accounts Department and the administrative powers of the Comptroller and Auditor-General shall be such as may be prescribed by rules made by the President after consultation with the Comptroller and Auditor-General"

Therefore, the Government should have taken into consideration the flxing of service conditions of the staff because there are about 50,000 60,000 officers and staff serving in the Indian Audit and Accounts Department You will see that all the office staff particularly Government vants have availed them elves of an opportunity to place their grievances before the Government or to agitate for their service conditions. But you have really heard nothing being done by the staff of the Indian Audit and Accounts Department or the Comptroller and Auditor-General least, during my parliamentary life, I have not heard about it Therefore, this is the only occasion when the Parliament (an keep them I will be pleased if the Government takes this opportunity and fixes the service conditions of the staff also

Another aspect of this matter is, as I have said, that the remuneration levels of officers and staff in the Audit Department are comparatively very low This is the opinion of all ex-Auditor-Generals, MrRao, Mr Chanda Mr Roy and even of the present Auditor-General, Mr Ranganathan This is the feeling expressed by all the Members of the Consultative Committee also If propriate positions are not given to the Audit staff, they would not command any respect from the executive Why I say this is because the Comptroller and Auditor-General and his staff has to assist the Parliamentary Committees the PAC and Estimates Committee, where senior Government servants are examined Suppose they are lower in grades. ralaries etc then what moral executive authority would able to command over the other Government officers who are to be questioned at that time? Similarly, Sir, their recruitment is to the Indian Audit and Accounts service and it is done through the UPSC The Indian Audit and Accounts Service is on par with the IAS but if you see their pay scales you will be surprised The Assistant Accountant-General is

placed in the scale of Rs 400-1250 while the District Collector and Sub-Divisional Officers are placed in the scale of Rs 900-1800 and Rs 400-If we take the highest position in the Department the Accountant-General is equated with the Court Judge but the Accountant-General who has to examine the Chief Secretary, the Secretary or the Additional Secretary of the Government Department; is placed in scale of Rs. 2500-3500 That is a very large gap between the pay scales of the Accountant-General and the IAS officers

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). Do you want it to be reduced?

SHRI A G KULKARNI I want it to be upgraded What is the use of reducing? The point is in this country particularly the Administrative Service, whether ICS or IAS, is trying to curb the other Services I am making out the point that when the Accountant-General is taken into the Indian Audit and Accounts Service through the UPSC as they do in the case of the IAS, at least their salaries should be on par There should be an elite class of officers in And these officers of Accounts Service are supposed to be the eyes of Parliament Parliamentary control over Government other financial institut ons is through the service of these Accounts Service officers I would draw the attention of the Finance Minister that there is this lacuna I can say that there should be some amendment of this Bill but I do not want to take I am pointing out that that course there s this difficulty in the matter of their service conditions and scales of pay which the Government must immediately take into consideration and come up with some amendments so that justice will be done to them

Lastly, the Government should take this opportunity to declare that they will treat the Indian Audit and Accounts Service on par with the Indian Administrative Service It may be done either by upgrading the service

conditions of these Accounts Service officers or by downgrading the service conditions of the Administrative Service officers. I do not want to plead for downgrading the Administrative Service but my point is parity should be maintained between the two. I want that these points I have mentioned should be taken note of and I tope the Government will find out appropriate ways of giving justice to the staff and the young officers recruited to the Indian Audit and Accounts Service. Thank you

श्रो जगदीश प्रमाद मानुर (राजस्थान)

उप सभाध्यक्ष महोदय, इस विधेयक के ग्रन्टर जो धारा 16 मे प्रावधान किया गया है रिसीट्स की जाच सम्बन्ध में वह बहत ग्रच्छा प्रावधान है । ग्रब तक जिस प्रकार की व्यवस्था थी ग्रौर विशेष तौर से स्टेट्स के ग्रन्दर जहा कि स्टेट गवर्नमेट के ग्रधिकार मे था कि कौन सा विभाग उनका कम्टोलर एड ग्राडीटर जनरल के पास जाना चाहिए, नही जाना चाहिए, वहा इस धारा को ह ने स्पष्ट रूप से लिखा है, मैं इस नाने से इसका स्वागत करता ह। लेकिन जो 15वी धारा है उसमे मुझे लगता है बहुत बड़ी खामी भ्रौर एक बहुत बड़ी गुजाइश इसको कम्लीटली कम्ट्रोलर एड ग्राडिटर जनरल के परव्य मे न देकर की है। उपसभापति महोदय, सरकारी क्षेत्र वढ रहा है, प्रान्टस ग्रीर लोन देने मे विभिन्न प्रकार के कारपोरेशन्स बना कर । उपसभापति महोदय, मैने एक ऐसा उदाहरण भी देखा है, एक स्टेट की पी एस सी का चे रमैन है उसकी कम्पनी स्टेट **क**। फाइनैस्ड, स्टेट की मेनेज्ड इस्टीटय्शन का भ्राडिट करती है। भ्रव इस स्थिति का देखा जारे। पी ए नी का चैयरमैन कहता है कि उसका व्यक्तिगत पेशा, चार्टर्ड एकाउन्टेन्ट का है, अगर वहीं स्टेट के दिए गए लोन या ग्रान्ट्स के ग्रधार पर जो बनी हुई सस्था है उसके एकाउन्ट का आडिट वरता है स्रोर उनमे अगर खामी निकालने का प्रयतन करे ताएक वड़ी अजीव मी परिस्थिति बन

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जाती है। श्रब हमारे डिफोट कारपोरेशंस, हमारी डिफेट ग्रंडच्टेनिग्स बहत बड़ी माता मे बन रही हैं ग्रौर जिस प्रकार से स्टेट की एक्टिवटीज विभिन्न क्षेत्रों मे बढती जा रही है उसी के स्रनसार सरकार के डारा दिये गये लोन्स, सरकार के द्वारा दिये गय ग्राटस, सरकार के द्वारा दी गई सहायता के ग्राबार पर वे बड़ी माहा में देश के अन्दर फंब्रात करेंगी। इस सम्बन्ध में अगर हमने ग्राबलीगेटरी व्यवस्था नहीं रखी तो ठीक देखभाल नहीं हो सकेगी। ग्राज ऐसा नही है कि केवल सरकारी विभागों में गडबड होती है. केवल सरकारी विभागों में रुपये का दुरुपयोग होता है या केवल सरकारी विभागों के सम्बन्ध में लोगों को श्रापत्ति होती है। इन प्रकार का अडरटिकान, इस प्रकार की सम्थाएं जिनको हम लोन भ्रौर सहायता देते है उनके विरुद्ध समय-तमय पर गभीर शिकायते श्राती रहते है श्रीर देश में उनके सम्बन्ध मे चर्चा होती है। मैं विशेष रूप से मानतीय मंत्री महोदय से निवेदन करूंगा कि इसकी जो धारा 15 है उससे मुझे लगता है कि इस सम्बन्ध मे वय उनको स्रश्चिकार हो जाता है, ऐसी बात नहीं है । ग्रगर वह चाहे तो किसी को छोड़ भी सकता है। इस सम्बन्ध में विल्कुल श्राबलीगेटरी होना चाहिये कि जहां भी स्टेट की ग्रोर से किसी भी रूप मे रूपया लिया गया हो उस सम्बन्ध में हमारी सस्था को उसका म्राडिट करने का **ग्र**धिकार होना चाहिये ताकि उस रुपये का दुरुपयोग न हो सके । हे उल मुझे इतना ही निवेदन करना है।

SHRI V. B. RAJU (Andhra Pra-Mr. Vice-Chairman, Sir, the CAG is an officer of Parliament and he has to assist Parliament in detecting the excesses of the executive so that ultimately parliamentary control could be exercised fully. I welcome this Bill. I would like to make a few

observations in this regard which, a think, the Finance Minister will consider sympathetically. Firstly, I would like to plead, along with the other Members who have already expressed their views the need for having legislation for the structure of the Auditor-General's organisation. The hon, Finance Minister has mentioned article 309. Article 148 (5) has specifically made mention that Parliament should make a law laying down the conditions of service of persons serving in the Auditor-General's organisation. There is a difference between the functions of a Judge and the Auditor-General. The Auditor-General by himself does not do everything. He depends upon an army of officers and subordinates. In fact, the Accountant-General of the State does perform the functions of the Auditor-General in the State. So, the Auditor-General depends upon particularly his staff. subordinate officers, for the due discharge of his functions. Therefore, the tools supplied to the Auditor-General must also be efficient. The tools should be such as would be really useful to the Auditor-General and they would be useful only when they are satisfied. Only one illustration I will give and I will complete my observation on this point. Let us take the pay structure. In 1949, the salary of the chief Secretary of a State was Rs. 2,500.

Now, it is Rs. 3,500 for the IAS cadre, whereas the Accountant General of the State was in the scale of Rs. 800-Rs. 2000 and he continues to be so in the State, and there has been change. In fact, the ICS Chief Secretary in the State draws more salary than the High Court Judge.

VICE-CHAIRMAN AKBAR ALI KHAN): Now the suggestion is that it should be the High Court Judge

SHRI V. B. RAJU: No. no. I am referring to the Accountant General in my State. I have said that the Accountant General in the State actually delegated functions. He functions as the Auditor General for State matters, for the submission of

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Audit Report to the Governor which will be presented before the Assem-My point is, the position and status of the Auditor General is generally kept on par with that of the Supreme Court Judge. That is a very good thing that has been done and with no difference in salary because the Supreme Court Judge also draws Rs. 4000 and the Auditor General is already drawing Rs 4000. When the pay is raised, he will also get the same pay and status as have been given to the Supreme Court Judge. But the question is there also that for certain other matters he is equated with the Secretary to the Government and not the Supreme Court Judge I am just pleading the case of the Accountant General in the State where his scale has been kept very factorily.

About the pay structure and the status that should be given to the organisation, in the case of a Judge, he hears two parties and gives the judgement And a Judge can get on with a few stenographers. But in the case of the Auditor General he cannot do it. He has got to depend upon an army under him, whose position and status should also be such that they do their jobs efficiently

About the functions, I do not want to go into the details. But I would say that the matter relating to public undertakings now needs a lot of examination. Sir, with regard to the companies, the Companies Act provides that the control of the Auditor General will be there if it is a Government company. The definition of Government company is holding of 51 per cent share, equity capital. Deliberately, in some cases it is kept at 50 per cent or 49 per cent. though the amount is substantial, technically it is barred Therefore some reconsideration is necessary for actually dealing with the Companies Act, for amending this provision. Even if it is 25 per cent, in my view, it should be A similar provision has been there actually made here in clause 14. Explanation"Where the grant or loan to a body or authority from the Consolidated Fund of India or of any State or of any Union territory having a Legislative Assembly in a financial year is not less than rupees five lakhs and the amount of such grant or loan is not less than seventy-five per cent ."

Two conditions are laid down in the Explanation—over Rs. 5 lakhs and it should be 75 per cent of the total expenditure Sir, if the Government gives a grant of Rs. 50 lakhs and the total expenditure of that body is Rs 1 crore, then he does not come under the purview Therefore, it should be seen whether all these conditions should be fulfilled. It is not good and it may not do very much.

Another point is, particularly for the companies a provision may be made for a supplementary audit of companies where the Government has a certain actual substantive holdings, and it may be provided in that manner.

Lastly, the criticism that is being levelled is that the executive has taken much power to see whether a public corporation or body should come under the Auditor General's purview or I may suggest to the hon. Minister this In the case of the Public Service Commission wherever the Government does not argee with the recommendation of the Public Service Commission that matter is brought to the notice of Parliament. Here also wherever the executive. that the President-President means on the advice of the Council of Ministersdoes not agree with the suggestion of the Auditor General, that matter may be brought before Parliament so that the principle of Parliamentary control may be respected.

These are my observations.

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal). Mr Vice-Chairman, Sir, I support the provisions of the Bill but not whole-heartedly as desired by the hon'ble Finance Minister. I have some reservations about the

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[Shri Pranab Kumar Mukherjee] provisions of the Bill because many of the important and judicious suggestions of some of the Members of the Joint Committee have not been given due consideration. It has been stated by the hon'ble Finance Minister in his introductory speech that at present it is not possible and desirable to raise the status of the audit staff of the Comptroller and Auditor-General because they are to be guided by certain other rules and constitutional obligations.

Sir, in view of the experience gathered in these years it has been pointed out by the Auditor General and the two ex-Auditors-General themselves who appeared before the Joint Select Committee that it is highly necessary to raise the status of the working staff in the offices of the Comptroller and Auditor General Practically the persons who are doing the preliminary and most important work are mere assistants, termed as Auditors in the language of the Department. auditors in commercial firms eniov much more privilege and prestige than these auditors who are for all practical purposes mere Assistants, not even Secretarial Assistants. They do not enjoy any privilege because of their low status and low salary. I do not understand how merely by raising the status of the Auditor-General, securing his position through Constitutional provisions by this Bill, the function of the Auditor-General can be done properly without raising the status and salary of the person working under him.

Secondly, Sir, it has been suggested by some hon'ble Members—and I would request the hon'ble Finance Minister to give serious consideration to it—to raise the status of the Accountant-General in the various States. I understand that among the Accountants General also there are some classifications, First Class A.G. and Second Class A.G. So far as Accountants General of certain States are conerned, they are regarded as First Class A.Gs. The Accountant General, P. & T. or

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the Accountant General, Central Revenues, are treated in a higher status than those of the other Departments or States. Therefore, it is very difficult to expect that the Auditor General would be also to discharge the constitutional functions and obligations entrusted to him by merely raising his status

Thirdly, it is known to everybody that nowadays with the widening function of the Government and investment of government money in various sectors financial control has become a very important role. The General is practically the watchdog of Parliament because he can provide expert knowledge with his technical knowledge in dealing with financial matters. He can provide expert advice to Parliament But the Auditor General himself is under the direct supervision and control, for his own expenses, of the Ministry of Finance. C.A.G. is expected to make certain observations against the Finance Ministry, against its officers, against their dealings in financial matters. But can the Auditor-General, who is to ask for money from the hon'ble Finance Minister, or from the Finance Secretary speak against them?

Then, Sir, it has become a very bad precedent in our country that officers, particularly a person occupying Constitutional position, even after their retirement are provided with lucrative posts. I understand one of the retired Auditors-General was provided with the post of Chairman of the Finance Commission. Some of the retired judges of the High Court and the Supreme Court are provided with the post of Vice-Chancellor or some other lucrative post. I do not understand how these persons can function properly without fear or favour they are to seek other jobs even after There should have their retirement been some provision that the Comptroller and Auditor-General after retirement at the age of 65 will not be provided with any job under the Government of India.

Secondly, Sir, it has been stated in the Bill itself that the Governor or the Administrator of Union Territories having a legislative assembly, or the President himself may drastically curtail the powers of the Comptroller and Auditor-General. There are provisions in the Bill itself that the Comptroller and Auditor-General will have to be consulted. But there is no provision to indicate whether the advice of the Comptroller and Auditor-General will be binding on the Government. As the clause stands present, the executive authority, the President the Governor or the Administrator of a Union Territory having a legislative assembly, will decide ultimately which part of the audit and which accounts will be kept outside the purview of the Comptroller and Auditor-General. Therefore, my submission is that in spite of certain improvements in the provisions of the Bill, there are certain lacunae and the hon. Finance Minister should take note Comptroller of them. If the Auditor-General is to function properly, without fear or favour he must remain outside the influence of the Finance Minister himself. Otherwise, Secondly, he cannot do so. should be sufficient Constitutional guarantee that the Comptroller Auditor-General and the staff working under him will get co-operation from the departments. It has been complained on many occasions that the officers working under the Comptroller and Auditor-General have been refused inspection of books and inspection on the spot regarding doubtful monetary transactions. On many occasions, even after writing to the various departments and authorities, the Comptroller and Auditor-General did not get sufficient response, and the grievances remained as they were remember correctly, in 1956 a great controversy brose in West Bengal. The then Accountant-General of Bengal was insulted in such a way by the then Chief Minister of the State that it came out in the press A lot of discussion and controversy over it and ultimately the high-ups

in the administration had to intervene

the matter. Sometimes these things happen. If those persons who are required by the Constitution to look into the accounts and whether the financial transactions of the Government are going on properly. do not have their position secured by Constitutional provisions, by statutory provisions, I do not understand how they can do their work impartially. Therefore, some of the suggestions made by hon. Members have relevance and validity and I would request the hon. Minister to look into them. Thank you,

SHRI BHUPESH GUPTA Bengal); Mr. Vice-Chairman. this Bill was examined by the Select Committee and I find that there are several notes of dissent appended to the report. We all entirely agree that the Comptroller and Auditor-General in our country should have independence and certain powers, such powers as would not bring him under the influence of, if I may say so with all respect, the Finance Ministry and via the Finance Ministry, the Executive. This is a very simple utterance and I think Mr. Chavan will agree with it We have in our Constitution certain separate institutions like the Election Commission; which it has its independence. But this is one of the institution", if I may say so, not only contemplated but also provided by the Constitution in order to ensure that the functions that attach to the Comptroller and Auditor-General are discharged independently as the watchdog of public finance That in itself would require a great measure of independence on the part of this particular institution. Unfortunately. this is not done.

Before, I elaborate this point I should also like to say that the appointment of the Comptroller and Auditor General is also very important These are the people who had occupied this post: (1) Shri Narahari Rao; (2) Shri A. K. Chanda; (3) Shri A. K. Roy and (4) now Shri Ranganathan is there. I am not talking about him. From some of our past experiences, we find that when we plead for their independence and

[Shri Bhupesh Gupta] powers, some of them at least have disappointed us. For instance, Shri A. K. Roy, after retirement, became, I believe, member of Board of Directors of how many companies, I not know. There was then a rumpus in this House and the other House. After retirement from so high an office he joined the private sector and as a result of that I think gave up some of the things. Still I do not know whether he has completely liberated himself from the affection of big money. He is not now in Shri Chavan's reach, nor is within my reach. But the institution is still within his reach. Therefore. this matter has to be considered. Straightaway I make a suggestion. People from the Ministry should known to the government and government should keep its eyes and They should know what ears open. kind of officials they have. If they are to be shifted like Shri A. K. Roy from Finance Ministry to this post or again like Shri A. K. Chanda, government should know what kind of people they are. When I saw Chanda, I had a feeling that although his family was patriotic, he did have any idea of patriotism at all. He lived in an Anglicised way. No doubt Shri A. K. Chanda came from service. When you make an appointment to that post, you should be very I think that the Comp. particular. troller and Auditor General not be one who has any remote spiritual or other sympathies for the big business people. Shri Chavan will say: "I do not have a stethescope judge the sympathies in the hearts of men". But surely being an intelligent man that he is, he knows whose sympathies are where. We know it even sitting in these benches. I know some of the high-ups in the Government of India, in his Ministry. I can name some who are eminently qualified to be General Managers of the Birla concerns, but certainly would not qualify to be in charge of this institution. Let me make it clear. Government has been talking about committed officers. I do not

mean Party commitment but mitment to progressive ideas and radical views and committed to certain policies which, broadly speaking, will take the nation forward and weaken the position of monopolists. promote corruption and healthy trends in our economic, social and political life. Such people, irrespective of their so-called political Party sympathies should be taken and encouraged. Now you have to make up your own mind. Neither Shrimati Indira Gandhi, nor Shri Chavan, nor Shri Jagivan Ram, nor Shri Fakhruddin Ali Ahmed, nor Sardar Swaran Singh has made up the mind. I have named them because these are five people constituting the consultative committee so to say, of the Government of India. They have not made up their mind. It is time they made up their mind. You cannot run with the hare and hunt with the hound. It is impossible. If you go on like that you will be overwhelmed by the evil forces conspiring against you all the time. You must care so that those who follow you are not placed in jeopardy or in difficulties are hamstrung manner I can say that an institution is not what we make it, but what we say in our law, in our Constitution and an institution has a human aspect in it and that human aspect should be taken care of by the Government so that in that chair we do not put people whose very ideas, whose very way of life, whose very habit, whose very thinking, whose associations, social and otherwise, defy the ideals we project, defy the changes that we want to bring about and defy the ideas of progress that we project. That is why Sir, I say that the CAG is like Caesar's wife. You must have heard about this. I do not know what would have happened if Caesar's wife had been in the company of bureaucrats in the South Block and North Block. There would not have been any history or the historical figure called Caesar's wife. Caesar's wife would have been seduced by them. If the Romans had not done it, they would have succeeded in 1

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doing it. Therefore, you should all the more be vigilant and careful.

Sir, the ICS and IAS people should never go to occupy the post of CAG, whatever you call them. I mean the people of that category. That is what I say. In fact, the ICS should Mr. Chavan, I think, should realise-I think he realises it from the bottom of his heart though he does not say so because he is a prisoner of circumstances-that the ICS is now absolutely becoming irritating to our national conscience. I am not talking the IAS officers or individual ICS orIAS officers. They may be good or bad. You know even under the British we had suffered because of them. You know, in thirties, a particular persons brother went to fight in the Spanish Civil War as a Republican and also came to help the Indian national movement and later joined the Communist Party and so on. Such things also happen. But I am not talking about all these. I am talking about the institution. Therefore, this ICS institution should not be allowed invade directly or indirectly in manner the institution of CAG or influence in any manner this institution. I think when he makes an appointment or recommends an appointment in this connection to the President, he should take into account the fact that we are passing through changed times. He can find out also from his experience as to who from outside can occupy this position, who would above suspicion and who does certainly have any connection with the big business people or sympathies with the big business people or who is firm in so far as corruption is concerned. This is my first suggestion. Sir, with regard to the manner of appointment of the person who has to be found for that

Sir, in this connection, I think two institutions should be abolished in the Government of India who influence many appointments directly or indirectly. One is what is called the Est-

ablishment Board or something like that in the Cabinet Secretariat. You see, the sub-committees are and the ICS gentry get together in order to persecute the people, carry on subversion and use the Confidential Rolls and so on. Mr. Chavan. I am not a Minister, but I know a lot about their ways of doing things.

SHRI Y. B. CHAVAN: I am not in the Establishment Board that you said and I have nothing to do with appointments.

SHRI BHUPESH GUPTA: I know that. But these are the people who are shifted to various positions. Chavan, I know that you have nothing to do with that. But these are the categories of people, species of officers, from whom you get such people. Who does not know Mr. A. K. Roy? Was not he in the Ministry of Finance? Was not he occupying an important executive position? Was not he advising the Government in many respects? Was it not a fact person after retiring as CAG became a scandal and scandalised the very institution itself?

VICE-CHAIRMAN THE AKBAR ALI KHAN): Please go to the next point.

SHRI BHUPESH GUPTA: You cannot understand it. I am confident that you are free from the worries of the common man of these days. People who are in the Chair should be above all these.

SHRI Y B. CHAVAN: Like Caesar's wife.

SHRI BHUPESH GUPTA: Mr. Chavan and myself share these things a little. No. 2: I think they should be, as I said, independent of the executive. There is a feeling that it is not a sort of institution. It is really an institution which lives on the cooperative efforts of many officers and other employees also. And there is a great

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frustration and demoralisation there To some extent, Mr. Chavan should be aware of it. Therefore, the service conditions of the employees are very, very important. They should be gone into. There are now about fifty thousand officers and staff working in this department.

Article 148(3) enjoins upon the Parliament to determine his conditions of service. Article 148(5) enjoins that the conditions of service of the staff also should be determined by law by Parliament. The Bill, however does not provide for this kind of thing regarding the officers and staff. I think we should pay a little attention to the worries and grievanes of this staff and officers. That is the other point I want to make.

Now, I find there is another complaint on the score of remuneration. Remuneration level of officers satff in the Audit Department is comparatively very low. This seems be the opinion of all the Auditor Gene rals of the past, as also of the present Comptroller & Auditor-General. Well, this is my infor-Ranganathan I think this should be gone into. This is also the feeling expressed by us in this House in the past also and by our colleagues in the other House that the question of remuneration should be seriously considered If proper positions are not given to the audit staff-they say they do not command any respect from the executive staff-the audit functions will suffer, and Parliament will be greatly handicapped as a result of this frus-This would also come in the tration way of keeping a check on the execu-Now, therefore, Sir, my suggestion is that their service, remuneration, etc. should be gone into. The Audit staff is now utterly demoralised, as I said. There is no point equating the C&AG with a Supreme Court Judge, as has been done in the Joint Committee Report, without dofining the status of the officers and the staff in the Department. I think Mr. Chavan should take an initiative, and he can take initiative in such matters, to define the status of the officers and staff in this Department.

Now, Sir, here is another complaint, which Mr. Chavan may kindly note and consider. The lowest level of the audit staff is the Upper Division Clerk. That is what he feels. I think grievance should be looked into and he should not be placed in that situation. He should be equated with an Assistant in the Secretariat. should that not be done? He discharges very responsible functions. And if he feels a little frustrated on account of the fact that his status is inferior to a man doing a correspondingly responsible duty I think his grievance is basically legitimate, and should receive the consideration by the Government.

The Superintendent of Audit, I am told, gets much less pay than a Section Officer in the Secretariat. Audit staff have to do a lot of touring work and undergo a lot of hardship. If at all, they should get more pay, or the same pay as is given to the corresponding staff. I cannot say as to the exact amount they should get. It is for the Government to con-But the grievances on this score seems to be quite legitimate. and requires to be looked into by the Government.

Sir, same is the position with regard to officers' level. As you know, ¿ Sir, I am not very much enamoured of speaking for the officers. But still they have grievances. I am talking about the institution. If these officers in this particular IAS institution feel somewhat frustrated, if they feel as Class B officers or like that or class 2B citizens or like that, it is bad for the institution itself, and for Parliament, as also for Government. I think they should not be treated as inferior to the Indian Administrative Ser-That's what I say. vice basically. They serve more or less on the same footing subject to certain technical limitations that may be there.

Sir, Now, Ι have got here the For the Assistant figures. ant-General and the Deputy Accountant-General the scale is Rs. 400-1250, for the Senior Deputy Accountant-General Rs. 1300-1600 and Accountant-General Rs 1800-2250. These scales are for the IAAS. For the IAS these are the scales. For the Sub-Divisional Officer Rs. 400-950, for the District Collector Rs. 900 -1800, for Heads of Departments in the States Rs. 1800-2000 for Secretaries to State Governments Rs. 2500 -2750, for Additional Chief Secretary to the State Government Rs. 3000 and for the Chief Secretary to the State Government Rs. 3500. In this connection I may point out that even after the Pay Commission Report the salaries of Secretaries and others were revised in an upward direction raise them. Now, Sir, the other people watch these things and therefore they have their grievance their case is not being treated in the same manner. I am not suggesting that the salaries should be increased in all cases But it should not that some doing similar responsible duties are getting less while others are getting more. It should not be that in the case of some officials some other branches of tion you are revising their scales of pay even after the Pay Commission Report whereas in other cases you are not doing so. That should not happen. Therefore, that is there. Government should take opportunity to declare that they will treat Indian Audit and Accounts on a par with the Indian Administrative Service. This is my concrete suggestion. Why can't you do so? Our Indian Administrative Service is such a precious thing of which can all be proud. Many things have happened. There are good officers. there are bad officers.

SHRI A. G. KULKARNI: The Audit Service is not bad.

SHRI BHUPESH GUPTA: I am talking about that. Well, you have bank accounts; therefore you know

how to evade audit. I have got no account; therefore an auditor is irrelevant as far as I am concerned. Any way I am very happy that never an auditor I will require in my life except that auditing by the public as to how I am behaving, the auditing by the public as to how I am discharging my public responsibilities. Therefore, Sir, this question, I hope Mr. Chavan will consider.

Now, Sir, I am making a suggestion. Now, Sir, the Government take the stand that the pay and other emoluments and other things will be considered by the Pay Commission. here it is the Parliament. In determining the service conditions of auditors on a report to Parliament the activities of the Executive partments I think we should little more interest in them. I think Parliament's identification with the worries and problems of the institution of auditors should be than it is. How much time do we devote to discuss the problems of the auditors? We do not as a matter of fact discuss such things at all. one reason or another, negatively positively, we discuss the problems of the IAS officers and so on, scarcely do we discuss the problems of the auditors. I think we should be seized of their problem a better than we are now. Even in the case of companies it is the general body which fixes the remuneration of the auditor, not the management, not even the board of directors. can't we in Parliament lay down certain norms of salaries and things for the auditor? This is I suggest. Secondly, the Pay Commission comes in the way of rationalising the pay structure of the Audit Service and other Services, and not the Administrative Service. It is because the Government happens to be the Government by the IAS. for the IAS, and in many respects of the IAS, and so on, and also the ICS in many respects that way. Now that should stop. I say this question should also receive a little attention.

I find that the Chief Secretaries

[Shii Bhupesh Gupta] and Additional Secretaries are particularly favoured. Somehow or other favoured all the time. I they are know why they are favoured are very close to our Ministers: that is why they are favoured. The poor chaps in the Audit Department of Comptroller and Auditor-General are far away from the Ministers, One should really sympathise with them. If they are close to Mr. Chavan-I am not blaming you individually; I am only taking you as an institution, perhaps he would listen to them more, they will be able to make an impression on you better than those people from you. Why who are far away should they suffer on that account? I think, if they are not near you-I here-you should go out to reach them and find out as to what

(Interruptions)

they are doing.

SHRI A. G. KULKARNI: Please sit down.

SHRI BHUPESH GUPTA: If you have some suggestions, I have to participate in a demonstration; I am in a hurry. It is much more important to speak in a demonstration before the American Embassy. I have something to say; let me say; I am finishing

The Comptroller and Auditor-General should not depend very much on the Finance Ministry for funds and wait on the pleasure of the Finance Ministry. I think a provision made in the Bill to the should be effect that the estimates of expenditure of the Indian Audit and Accounts may be done by the Department Auditor-General and Comptroller himself. It should be for Parliament to discuss and finalise them. is a tendency in this country to leave Ministry. everything to the Finance Why should we make them dependent on the pleasure of some officers the Finance Ministry because the Minister himself cannot be expected attention to all these to pay full things all the time? I think also should be looked into. Financial would ask for a little more independence for the Comptroller and Auditor-General in financial matters.

Before I sit down I would again appeal honestly to Mr. Chavan kindly to pay attention to the very legitimate demands and grievances of the fifty thousand members of the staff in that particular institution; and more because rarely do we discuss such things here; rarely do we take บท their problems and they are not a position to bring these to us, week to week month to month This is a very important institution. They are supposed to look after our finances, to tell us where we are wrong, set things right. And we know there are people in the Government who go on spending money like anything: there is no planned expenditure. There is a lot of wastages; there is a lot of corruption I, therefore. that this institution, this office should be such as would ensure proper check and vigilance against all of us. specially against the Executive so that the monies are well spent-spent in the way they should be Therefore, I think, we should keep them contented; we should meet their legitimate grievances elevate and their status if it is needed and also tell the fifty thousand other employees that their interests are looked after, that their grievances and demands will receive due sympathetic consideration of the ment. In no case should they be treated as a body inferior to the IAS

SHRI Y. B CHAVAN: Mr. Vice-Chairman, Sir, I have heard with great care and respect the views expressed by some of the hon Members and I should say, most of them have made points which are very important one.

The basic objective of their speeches is, with which I entirely agree, to keep the independence of this very important functionary under the Constitution i.e. Comptroller and Audi-

vital to the integrity and efficiency of the functioning of the government It this is the basic approach, I am entirely one with them I will certainly assure the House that the intention or this Bill is to maintain that very thing and it is for that purpose that we have taken certain steps whereby we have accepted the status of the C &A G on par with that of the Supreme Court Judge Now this idea of independence need not be taken to its logical-I wont say absurdity extremity

SHRI BHUPESH GUPTA Mi Chavan, if this extremity is logical, then it is acceptable also

SHRIY B CHAVAN It is in this sence that the C&AG should be in dependent of the Government and its functions should be completely uncontrolled by the executive But it does not necessarily mean budgetary control also should completely independent of the Government Now, Sir, for example, this House or the Lok Sabha or the Pailiament is not only independent but 1s supreme, but its budget is ındependent 1 he Parliament supreme in every matter and, really speaking, that is the stand we taking, but the budget of the Sabha is certainly passed in the normal way So is the case with the Supreme Court It is certainly dependent, but its budget is dependent and is not granted in such When I say logical extremity or possibly the absurdity, it should not be interpreted like that

Then so far as the question of fixing service conditions of the staff of the Comptroller and Auditor-General is concerned, some Members have made very useful points and they have said as to why we are not coming forward with the fixing of their service conditions under article 143(5). I am not saying that we should not do it, but I have said that at the present moment we have not thought of it. I would like to read this subarticle again. The emphasis here

is-I read the sub-article-that the conditions of service of persons serving in the Indian Audit and counts Department and the administrative powers of the Comptroller and Auditor-General shall be as may be prescribed by rules made by the President after consultation with the Comptroller and Auditor General I am not against passing the laws, but even after passing the law, the rules which are to be made under the law are to be made consultation with the Comptroller and Auditoi-General Therefore, the are something service conditions which cannot be just laid down by The Act can an Act of Parliament lay down certain framework under the Constitution but, as I have said, these rules must be prescribed after Comptroller ' consultation with the and Auditoi-General I would like to tell the hon Members that the present service conditions rules are prescribed after consultation with the C&AG Even the budget is finalised after consultation with the C&AG, with his concurrence

SHRI A G KULKARNI Does it apply with the concurrence of the C & A G ?

SHRI Y B CHAVAN Yes

SHRI BHUPESH GUPTA Suppose Intig 1s a disagreement

SHRI Y B CHAVAN It we the service conditions and pay scales now, I think it will be over simplifying the matters The Supreme Court is certainly independent, but you say that the clerk sitting in the office of the Supreme Court is diffeient from the clerk sitting in other office? His pay scales must relate to the functions that he does and not only because he belongs to a high caste, his pay scale should be diffe-It is rather simplifying Therefore I quite see the matters point Even at present these matters are taken to the Pay Commission The Third Pay Commission is also going into the matter The C&AG [Shri Y. B. Chavan]

has gone with his proposal to the ay Commission. They do not go unough us, they are entitled to unechy to the Pay Commission and ne has gone with his proposals to me Pay Commission and the Pay commission can certainly take a decision on it. The question of pay scales is not merely a matter concerning the service; it has also something to do with the general economic condition of the country. It must have some relation to the pay scales of other services.

SHRI A. G. KULKARNI. But here a recruit to the IA&AS is not carrying the same scale of pay as the IAS. You are in a hurry but we have to point out the difficulties of the people.

BERRI Y. B. CHAVAN. I am not in any nurry at ail. I could have listened to your speeches for any length or time. What I am trying to point out is that as far as keeping ilidependence of the C&AG is concerned I am one with you. Of course about the comparison between Administrative Service, the Secretaries to Government and other Departments, you have certainly raised resevant points which need to looked into. As far as that part is concerned somebody has sent me a note in which it is said that the AG's pay is half of that of the Chief Secretary of a State. Whether really speaking it is good, certainly these are points which need to be looked into. But because the C&AG is equated with the Supreme Court Judge if somebody says that Accountant-General should be equated with the High Court Judge it is completely illogical The High Court is not an agent of the Supreme Court; the High Court is an independent body but the Accountant-General is an agent of the C&AG Therefore what requires to be done is to guarantee the independence of the man who is the supreme authority in the organisation and that is the C&AG And that is being done, we are committed to it. Really speaking we are trying to enlarge the scope of his activities in this matter. I think some Member said—perhaps the Member who made that point is not present here—that the right of operation of the C&AG should also extend to ... I think it was Mi Raju

SHRI V B RAJU What I said was if it was below 51 per cent if does not become a Government company under the company law

SHRI Y. B. CHAVAN. That is the same point. Naturally you cannot say that the C&AG's control should extend to the companies where—the Government is a minority—Whether the Government should remain—in a minority in any particular company is a separate question and certainly I may agree with you on that point But where it is a minority do—you want to say that Government audit should be there? We are not saying that there should not be audit

What I am saying is as fai as the other public authorities are concerned we have said that the President or the Governor can ask the C&AG to go and audit. Even the C&AG can take the initiative and ask the President for the audit of any institution. This supplementary power is given both ways but it is not necessary that we should make it compulsory that the C&AG audit is made applicable to each and every authority and to each and every corporation because that would be rather making things difficult for the C&AG to function. Also I would say it would be making the other companies work rather more inefficiently. Again, as I have said in the other House and I would like to repeat the same argument here, the Government is undertaking responsibilities in an expanding manner, in a more economically complex manner. Are we going to make it compulsory for an audit of all these

activities also by the CAG? inethod of auditing is of a particular nature It is much better it some of commercial activities and economic activities are subjected to a specialised type of audit. If the President teels, it Parliament feels that a particular company needs to be scrutinised or audited by the CAG, that autholity is being given by the Bill is the position. As far as the independence of his functions is concerned, it has been guaranteed some Members said that the qualifications for the appointment of the CAG have not been mentioned Fortunately the Constitution has wisely decided not to mention any qualifica-Normally the person who has to be appointed is one who has got experience There is no compulsion to appoint an ICS officer

SHRI BHUPESH GUPTA I know that There is no compulsion for Mr Chavan to appoint an ICS office, but have we any guarantee that he has no affection for ICS officers?

SHRI Y B CHAVAN I may tell you that this tribe of the ICS will disappear within a few years You need not be worried.

SHRI A D MANI (Madhya desh) Sir, he has explained so many things, but I want to raise a minor The present Auditor-General point is accessible to the public, but in the past whenever we have tried to waise something, some injustice done to staff, the Auditor-General has always taken the stand that it is an independent department and that he will not allow anyone, not even Parliament, to probe into the matter Now, I do not want the authority of Parliament to enquire into the working of the Auditor-General's office to be limited in any way As I said, tne present Auditor-General 1s very reasonable person He allows Members to write to him and he also replies to letters, but in the past it has not been the practice They have always said that they are independent

SHRI Y B CHAVAN You are not putting a question, but you are making a speech

SHRI A D MANI I want to know whether Parliament can ask for a probe into the working of the Auditor-General's office in regard to any injustice done to any member of the staff

SHRI Y B CHAVAN I think Parliament can decide about it personally think, as far as I am concerned you can take it as my view, that Parliament is not barred from looking into anything That is my view As far as the question of administration is concerned, somebody raised it whether a person who has sympathies for the private sector should be the Auditor-General This perhaps can be discussed How can you debar in this House Parliament from going into question? This is my personal view

SHRI BHUPESH GUPTA You have understood the point

SHRI Y B. CHAVAN I have understood the point, but it does not mean that Parliament can probe into the working of the office of the CAG That is not what I am saying About the independence of the CAG from the executive Parliament is certainly careful what the Constitution has provided for and it is a very healthy provision I entirely agree with that Some of the other points that may require to be looked into will be looked into I do not say that they need not be looked into. This is the first attempt at making a comprehensive legislation Possibly we will have to see how this Act functions Parliament in its wisdom after some time may like to amend the Act, enlarge the of the powers of the CAG, if neces sary, or possible they may try circumscribe them also if they find it necessary I think I have tried to meet all the points that have been raised in the debate

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) The question

'I at the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his auties and powers and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration"

The motion was adopted.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) We shall now take up the clause-by-clause consideration of the Bill There are no amendments

Clauses 2 to 26 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B CHAVAN. Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

STATEMENT RE ABSENCE OF NEWSPAPERS IN CALCUTTA

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

सूचना श्रीर प्रसारण मंत्रालय मे राज्य मर्व।

(SHRIMATI NANDANI SATPATHY). Mr. Vice-Chairman, Sir, with the imposition of the Excise Duty on newspapers which came into effect on the 15th November, a number of newspapers in the country have increased their prices well in excess of the Excise Duty The price increases have not been uniform but have varied from 2 paise which is the Excise Duty now payable by newspapers whose circulation is about 15,000 right upto 8 paise.

Newspaper managements have justified the increase in prices in excess of the Excise Duty as being due to the increases in cost of various items. While there may have been some increase in costs, Government are of opinion that the increases in prices, which have followed no uniform pattern cannot be justified on this ground. This is obvious from the fact that while cost increases must have affected all newspapers unifoimly, the price increases have varied from one paper to another Government feel that such price increases especially now when the country is passing through a difficult period should have been avoided.

In this respect the situation in the Eastern Sector of the country is especially serious Hawkers in Calcutta claimed their proportionate share of the price increase on account of the Excise Duty and since newspaper managements declined to pay them additional commission, the distribution of newspapers in the city has practically come to a standstill This is unfortunate, especially because people are anxious to have the latest and the most authentic news of the developments on our borders In these circumstances, the absence of newspapers affects public morale, encourages unfounded rumours and tends to create panic.

The Government of West Bengal and the Government of India have tried to intervene in this situation. As a result, the Paschim Sangbad Patra Bikreta Samity an association representing newspaper hawkers in the city, have agreed not to claim any additional commission so long as the increase in the price of the newspaper is restricted to the amount of the Excise Duty ernment appreciate this gesture of the Samity and appeal to newspaper managements and hawkers all over the country to respond to the situation in the same spirit which this